Transfer of Cantonment Land for Civilian Purposes

2605. SHRI TRILOKI NATH
CHATURVEDI: SHRI RAM
RATAN RAM: SHRI VISHNU
KANT SHASTRI:
SHRI SUNDER SINGH
BHANDARI:

Will the Minister of DEFENCE be pleased to state:

- (a) the area of cantonment lands in the country lying unutilised as on May, 31, 1992;
- (b) whether there is or was any proposal to utilise the lands under the cantonment Boards for civilian purposes;
- (c) whether any proposal has been mooted to transfer the land under Cantonment Board, Pune or any other Cantonment Board for civilian purposes;
- (d) whether the army or any other defence wing had opposed the transfer of the Cantonment land; and
 - (e) if so, the details thereof??

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (e) No assessmet of Defence lands laying unutilised in Cantonments, as on 31-5-1992, Was been undertaken. Lands in Cantonments are earmarked for the present and future needs of the Armed Forces. Lands apparently lying vacant are not necessarily surplus to Defence requirements as they may have been kept variant for various military reasons, such as security, safety requirements, training purposes, etc. or for future use because of paucity of funds to undertake planned constructions.

No propsal has been initiated to declare lands in Pune or any other Cantonment as surplus to Defence requirements. The present policy

permits allotmet of lands in Civil Areas of Cantonments, not required by the Armed Forces and Cantonment Boards for municipal purposes, to Group Housing Societies of Cantonment Board employees to belonging the weaker sections/cooperatives of serving and retired Defence personnel. The land policy also permits grant Of leases of lands to public institutions, such as Post Offices, Banks Schools and public utility concerns, including recognised and well-known educational and charitable institutions run by registered societies or public trusts, on the merits of each case, by the Government, where such lands can be spared.

खाद्य प्रसंस्करण एकक

2606. श्रीमती सत्या बहिन: क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में खाद्य प्रसंस्करण एककों की कुल संख्या कितनी है;
- (ख) सरकारी श्रीर निजी क्षेत्रों में ऐसे एककों की संख्या कितनी-कितनी हैं श्रीर इनमें से कितने एकक लघु उद्योगों की श्रेणी में श्राते हैं; श्रीर
- (ग) इनमें से कितने एककों को कुछ पर्यावरणीय पहलुओं के कारण पर्या-बरण मतालय की स्वीकृति नहीं मिली है और ऐसे कितने मामले पर्यावरण मंद्रालय के पास स्वीकृति हेतु लम्बित पड़े हैं?

खाद्य प्रसंस्करण उद्योग मंद्रालय के राज्य मंत्री (भी गिरिधर गोमांगो): (क्ष) ग्रोर (ख) यद्यपि सभी खाद्य प्रसंस्करण उद्योगों की संख्या से संबंधित सूचना केन्द्रीय रूप से नहीं रखी जाती है परन्तु फल उत्पाद ग्रादेश ग्रोर मछली प्रसंस्करण युनिटों के ग्रन्तगंत चावल मिलों, रोलर श्राटा मिलों, फल एवं सब्जी प्रसंस्करण यूनिटों ग्रीर मृदु वातित जल तैयार करने वाले यूनिटों की संख्या से संबंधित राज्यवार सुचना श्रनपत्न में